

ernment; and

(b) the latest position of the same and the time by which these schemes are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) and (b). The Central Department of Tourism has already sanctioned Rs. 9.09 lakhs for Wayside Amenities at Bhadrak.

The State Government have sent a preliminary proposal for construction of a Forest Transit Lodge at Chandbali during the year 1990-91. Projects of the State for the year 1990-91 are yet to be discussed in detail with the State Tourism Department for prioritisation. Proposal for Bhitarkanika Forest Transit lodge has not been posed by the State Government.

[*Translation*]

Usha Rectifier Corporation Limited

7426. SHRI GOPAL PACHERWAL: Will the Minister of FINANCE be pleased to state:

(a) whether the promises on which Usha Rectifier Corporation Limited entered the capital market for acquiring Rs. 711 crores in October last have been fulfilled;

(b) if not, the action proposed to be taken by Government in this regard;

(c) whether a representation of an organisation viz., 'Small Investors Protection Front' against this company is under consideration of Government under M.R.T.P. Act; and

(d) if so, the action taken in this regard so far?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). In its Prospectus, the Company had indicated the implementation of 8,00,000 tonnes of Sponge Iron Project with a captive power unit and a pelletisation Plant. The company have informed the Government that they propose to implement only the 8,00,000 tonnes Sponge Iron Project at present and would defer the implementation of the other activities to a later date.

(c) and (d). A complaint under Section 36B(a) together with an application under Section 12A of the M.R.T.P. Act has been received by Monopolies and Restrictive Trade Practices Commission from Consumer Education and Research Society, Ahmedabad against Usha Rectifier Corporation Ltd. The Commission is looking into the matter

[*English*]

Profit/Loss Earned by North Malabar Grameen Bank and South Malabar Grameen Bank

7427. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FINANCE be pleased to state:

(a) the total accumulated loss/profits earned by the North Malabar Grameen Bank and the South Malabar Grameen Bank in Kerala as on 31 March, 1990;

(b) whether there are any proposals to open more branches of these banks; and

(c) if so, the details of the proposed locations?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) National Bank for Agriculture and Rural Development (NABARD) has reported that as per the latest data available, the amount of profit earned by North Malabar Grameen Bank and South Malabar Gramin Bank was Rs. 196.90 lakhs and Rs. 75.64 lakhs, respectively during the year 1988-89. The figures for 1989-90 have not yet become available. It has further reported that both the banks do not have any accumulated losses.

(b) and (c). NABARD has reported that as on 30.09.1989, both these banks did not have any licences pending for opening of their branches.

T.V. Documentary "Democracy and Money Power"

7428. SHRIMATI MALINI BHATTACHARYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a TV documentary entitled "Democracy and Money Power" was produced by the Media Workshop as per contract with the Doordarshan;

(b) if so, whether the said TV documentary has been approved for telecast;

(c) if not, the reasons therefor;

(d) whether the producer has been paid the entire amount due to the company which produced the above documentary; and

(e) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (e). A programme on the misuse of Money and Power during elections, produced by Media Workshop and

commissioned by Doordarshan, was held back by Doordarshan as its telecast would have infringed the guidelines issued by the Election Commission. However, while part payment to the producer of the programme has already been made, orders have been issued to make the full payment as per terms of the contract.

Incentives for Hotels In Darjeeling and Sikkim

7429. SHRI PIYUS TIRAKY: Will the Minister of TOURISM be pleased to state:

(a) whether Government have any proposal to provide financial assistance and incentives etc. for establishment of hotels in Darjeeling and Sikkim region;

(b) if so, the details thereof; and

(c) what steps have been/are being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). Government does not provide financial assistance for establishment of hotels directly. However, financial institutions such as Industrial Finance Corporation of India, Tourism Finance Corporation of India and several financial institutions at the State level provide financial assistance for construction of hotels.

New hotels established upto December, 1993 in hilly area above 3000 ft. of sea level are eligible for exemption from Expenditure Tax and tax concessions upto 50 per cent of the income for a period of 10 years.

Department of Tourism provides one per cent interest subsidy on loan amount of Rs. 75 lakhs for four and five star category and three per cent to one, two and three star